

- development of Special Grade Carbon Fibre.
(iv)
-

STATEMENTS OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

सुश्री कविता पाटीदार (मध्य प्रदेश): महोदय, मैं अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के निम्नलिखित अंतिम की गई कार्रवाई संबंधी विवरणों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूँ:-

(i) Statement showing Final Action Taken by the Government on the observations/recommendations contained in Chapter I of the Second Report (Eighteenth Lok Sabha) of the Committee (2024-25) on Action Taken by the Government on the Observations/Recommendations contained in its Twenty-seventh Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL)' pertaining to the Ministry of Steel; and

(ii) Statement showing Final Action Taken by the Government on the observations/recommendations contained in Chapter I of the Fourth Report (Eighteenth Lok Sabha) of the Committee (2024-25) on Action Taken by the Government on the Observations/Recommendations contained in its Thirty-Third Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Central Reserve Police Force (CRPF)' pertaining to the Ministry of Home Affairs.

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, four notices have been received under Rule 267. The notice of Shri Sanjay Singh demands discussion over adverse impact of upcoming delimitation exercise in various States. The notice of Shri Ramji Lal Suman demands discussion over the ongoing protest by farmers and need for Government to resolve their issues. The notice of Shri Saket Gokhale demands discussion over the alleged lapse of Election Commission in issuance of multiple duplicate electors photo identity cards across the States. The notice emanating from Shri Sandosh Kumar P demands discussion over the misuse of Enforcement Directorate by the Government.

Hon. Members, I do not find any ground to accord my sanction to these and I would try to accommodate the hon. Members if they would make a request for Zero Hour in precedence.

Hon. Members, I need to indicate to the House that we, yesterday, had a very fruitful interaction on the issue that is agitating minds of the public. There was gracious presence of leaders of political parties including the Leader of the House and the Leader of the Opposition. Without going into the details, the deliberations were consensual, reflecting cooperation, concern and the issue is not between institutions *inter se*. It is not that Executive, Legislature or Judiciary are pitted against each other. All the institutions in the country have to function in tandem, in togetherness and also there are checks and balances which are well-meant. It has been given by both the Leader of the House and the Leader of the Opposition that after having wider consultations amongst all concerned, in their respective parties and otherwise, they would come to the Chairman for further deliberations. That was the conclusion after both the Leader of the House and the Leader of the Opposition had shared their thoughts along with others.

Now Matters raised with permission. Shrimati Sonia Gandhi regarding non-fulfillment of maternity entitlements under the National Food Security Act, 2013 and PMMVY.

MATTERS RAISED WITH PERMISSION

Non-fulfillment of maternity entitlements under National Food Security Act, 2013 and PMMVY

SHRIMATI SONIA GANDHI (Rajasthan): Hon. Chairman, Sir, I thank you for giving me this opportunity. I rise to address this House on a matter of great importance, that is, the non-fulfillment of maternity entitlements under the National Food Security Act, 2013 and Pradhan Mantri Matru Vandana Yojana. The National Food Security Act was passed by Parliament in September, 2013, under the leadership of Dr. Manmohan Singh. It has been the foundation for the Pradhan Mantri Garib Kalyan Yojana. The Act also includes Rs.6,000 per child as maternity entitlement for pregnant women in the informal sector. The Pradhan Mantri Matru Vandana Yojana or PMMVY launched in 2017, seeks to fulfil this entitlement. But, it provides only Rs.5,000 for the first child, that is extended to the second child also if it is a girl child. According to one informed analysis, in the year 2022-23, about 68 per cent of pregnant women